

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

12. IA 2772(MB)2024
IN
C.P. (IB)/1093(MB)2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.07.2024**

Name of the Party: Allahabad Bank
Vs
N Kumar Housing & Infrastructure
Private Limited

Section 7, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Adv. Sandeep Bajaj a/w Adv. Aakanksha Nehra, Adv. Anuj Jhaveri, Adv. Gunjan Nayyar and Adv. Mihir Modi i/b PSL Advocates & Solicitors for the Applicant/Interim Resolution Professional (IRP) present through virtual mode. Ms. Minita Dhirajlal Raja, Resolution Professional present in person through virtual mode. Ms. Shrutika Jadhav a/w Mr. Ajikumar and Mr. Charles D'souza, Ld. Proxy Counsel for the Respondent present through physical mode.
2. Ld. Counsel for the Applicant submits in view of order of Hon'ble High Court, Nagpur Bench, the matter is adjourned to **13.08.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)